

1	2	3	4	5	6
9.	Maharashtra	5.91	16	6	10
10.	Orissa	2.30	15	2	15
11.	Tamil Nadu	8.54	21	1	42
12.	Uttar Pradesh	6.64	29	2	34
13.	West Bengal	1.39	10	4	3
14.	Pondicherry	0.49	2	0	0
15.	A & N Islands	0.05	1	1	1
16.	Daman & Diu	0.03	2	0	2
17.	Lakshadweep	0.01	1	0	0
Total		47.93	206	27	199

Bomb Blasts

2121. DR. BIZAY SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether due to failure of the police to connect any of the accused in 1990 Delhi blasts, the Court had to acquit them;

(b) if so, whether the Government looked into the affairs of poor prosecution case and taken steps to check such acquittal in future; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Delhi Police have reported that there were 10 cases of bomb-blasts in Delhi during 1990. Out of these, in five cases, the accused were acquitted by the Court.

(b) and (c) During the regular meetings between the Directorate of Prosecution (Government of National Capital Territory of Delhi) and Delhi Police, the weaknesses and shortcoming in the investigation/prosecution of cases which have resulted in acquittal are discussed thoroughly with a view to preventing their recurrence.

[Translation]

Extraction of Money by Constables

2122. SHRI RAM TAHAL CHAUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether money is extracted by the constables of Delhi Police from the people selling their items on the pavement in Delhi;

(b) if so, the details thereof;

(c) the number of such complaints received during the last three years; and

(d) the number of constables against whom the action has been taken and the number of constables out of them dismissed from the service?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) During the last three years, Delhi Police had received six specific complaints against one Head Constable and six constables in which it was alleged that they had harrassed or extorted money from hawkers, rehriwalas, etc. Four of these officials were placed under suspension and the departmental inquiries instituted against all the seven officials have so far ended with forfeiture of two years' service in case of one Constable and imposition of "Censure" on another Constable. In the third case, the Constable complained against was transferred to a non-sensitive unit pending completion of departmental proceedings. The departmental proceedings instituted in the remaining cases are at various stages of completion.

[English]

Abduction of Japanese Girl

2123. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "*Iskan Mandir ke pass se Japani Yuwati ka apharan*" appearing in 'Dainik Jagron' dated April 9, 1998;

(b) if so, the facts thereof; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) and (c) Delhi Police have informed that, on 8.4.98, Ms. Miriko Koseki, a Japanese citizen was abducted at about 5.00 A.M., while on her morning walk, from Garhi Area near Iskon Temple by four occupants of a dark blue Maruti car. A case FIR No. 264/98 u/s/ 365/354/34 IPC was registered at Police Station Lajpat Nagar, New Delhi. Ms. Koseki was later found abandoned on the main road in Mandawali area. The lady was got medically examined at Swami Daya Nand Hospital, Delhi. However, she could not make a statement due to shock and trauma caused by the incident. She was taken away by the officials of the Japanese Embassy on the assurance that she would be brought for recording her statement as soon as she was fit to do so. However, Ms. Koseki left the country on 11.4.98 without giving any statement to the police.

Worker in Un-organised Sector

2124. SHRI CHANDU LAL AJMEERA:
SHRI RATILAL KALIDAS VARMA:

Will the Minister of LABOUR be pleased to state:

(a) whether any study has been undertaken in respect of workers in Un-organised sector to increase their partnership with organised sector workers; and

(b) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) No, Sir.

(b) Does not arise.

Visit by Specialist Doctors to CGHS Dispensaries

2125. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that Central Government Health Scheme beneficiaries have to drive to Government hospitals due to irregular/scant visit of the Specialist doctors to their dispensaries;

(b) if so, whether it is necessary for the heart and blood pressure patients to get their ECG before prescribing treatment;

(c) if so, whether the CGHS dispensaries have such arrangements in their respective dispensaries;

(d) if so, the details thereof, dispensary-wise; and

(e) if not, the steps taken by the Government to ensure punctuality of the doctors to visit their dispensaries regularly and provide ECG facility in these dispensaries?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) As per current policy, specialists of the Government Hospitals visit CGHS dispensaries which have been designated as "Nodal" centres. Such Nodal centres have been formed by clubbing three to four dispensaries for the purpose of specialist consultations. However, due to unavoidable circumstances, if any specialist is not able to visit the dispensary, in such cases the CGHS beneficiaries may visit the specialist in Government hospitals.

(b) It is for the treating specialist to decide whether ECG is required as part of the treatment.

(c) to (e) E.C.G. machines have been provided in some of the CGHS Dispensaries. Whenever any complaint about irregular attendance of doctors is received, the same is looked into and further necessary action taken to ensure punctuality of doctors.

Illegal Trade of Human Beings

2126. SHRI SUSHIL KUMAR SHINDE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item published in the *Times of India* of April 8, 1998 regarding the regular operation of trade in humans through "Bhaiya Mandi" in Hoshiarpur;

(b) if so, the details thereof;

(c) whether the Government have made any inquiries in this reported trade;

(d) if so, the details thereof; and

(e) the remedial measures taken to check such illegal trade?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) to (e) Information in regard to the allegations contained in the Press Report and the stage of investigation into the matter is being collected from the State Government of Punjab, and will be laid on the Table of the House.

[Translation]

Employment to OBC

2127. SHRI R.S. GAVAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have introduced any self-employment scheme for the Other Backward Class in Maharashtra;

(b) if so, the amount of financial assistance provided to the youth under this scheme during 1996-97; and